

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.2607
TO BE ANSWERED ON THE 17TH MARCH, 2017
POLICY FOR BLACKLISTING OF FIRMS

2607. DR. K. GOPAL:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has approved the long pending policy for blacklisting firms involved in corruption in arms purchases;
- (b) if so, the details thereof;
- (c) whether the Government proposes to impose heavy fines and considering to ban such firms as last resort; and
- (d) if so, the details thereof?

A N S W E R

MINISTER OF STATE (DR. SUBHASH BHAMRE)
IN THE MINISTRY OF DEFENCE
रक्षा राज्य मंत्री (डा. सुभाष भामरे)

(a) to (d): Ministry of Defence has issued Guidelines for penalties in business dealings with entities, which have come into effect from 21.11.2016. The guidelines have also been put in public domain by uploading them on the website of Ministry of Defence. The Guidelines / Policy provides for levy of financial penalties and / or Suspension / Banning of business dealings with entities, seeking to enter into contract with / having entered into a contract for the procurement of goods and services by the Ministry of Defence.
